

(a) whether there is glut in the products manufactured by N.T.C.; and

(b) if so, the details thereof?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) No, Sir.

(b) Does not arise.

R & D Institutes for Indian System of Medicines

6521. PROF. P.J. KURIEN:
SHRI RAMESH CHENNI-
THALA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government propose to open more research centres in the Indian System of medicines,

(b) if so, the details thereof;

(c) whether any grant has been given to any institutions in Kerala in this regard; and

(d) if so, the details thereof and the work being done therein?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD): (a) to (d) No such proposal is under consideration of Central Government at present. However, Government have set up Central Research Councils in Ayurveda and Siddha, Unani, Homœopathy and Yoga and Naturopathy and these Councils consider such proposals from time to time.

National Labour Institute

6522. SHRI A.K. ROY: Will the Minister of LABOUR be pleased to state:

(a) whether a workshop sponsored by the National Labour Institute on the quick disposal of industrial disputes by the Labour Departments and the Industrial Tribunals was held recently; and

(b) if so, the details of the recommendations made there and action proposed to be taken thereon?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) Yes Sir.

(b) Some of the recommendations of the Seminar are as follows:

(i) Steps should be taken to create additional Industrial Tribunals and Labour Courts as per norms;

(ii) Vacancies in the postes of Presiding Officers should be filled up expeditiously;

(iii) The procedure followed in adjudication of industrial disputes should be simple and geared to quick disposal of cases. A manual should be prepared by the Ministry of Labour for this purpose;

(iv) Seminars and workshops of Presiding Officers should be organised from time to time to deliberate on the principles and procedures of adjudication of industrial disputes;

(v) Conciliation machinery should be strengthened so that disputes are resolved between the parties and the burden on the adjudication system is reduced;

The Seminar also made certain suggestions regarding the constitution and the